

(9)

Dated: 7/8/89.

Mr. E. K. Thomas for the
applicant and Mr. P. R. Pai
for the respondents. By consent
S.O. to 1/11/89.

P. S. Chaudhuri

(P. S. CHAUDHURI)
MCA)

(P. S. SHAM)
V/C.

1/11/89 Per tribunal.

Mr E. K. Thomas for the
applicant and Mr P. R. Pai
for the respondent. By
consent so to 7/12/89 for
final hearing at circuit
bench at Panaji Goa.
No notice to any party.

Sony
C.D. [initials]

Telegram sent to Reg. No. 182

Noted Undate
29/11/89.

28/11/89 PT.

The matter fixed on 7/12/89
for the hearing is adjourned
to 19/4/90 for the
hearing. Applicant's advocate who stays as
the advocate and his advocate accordingly.

Deputy Registrar

(10)

Per Tribunal

The matter is fixed on 19.2.90
for final hearing is adjourned to
5.3.90 for final hearing at Goa
instead of 19/2/90
Issue notices to both the
parties and advocates on record.

Noted
Saparamba
4/2/90

for Reg. Registrar.
11/2/90

Notices are issued
to Applicant &
all resp & their adv.
on 5-2-90

Dated: 5/3/90

Mrs. Indu Kafen, learned advocate
for the applicant and Mr. S.B. Beeramavare
Personnel Inspector for the Respondents,
Present. The notices had been issued
to both the parties fixing the final
hearing of this case for today. The
applicant and his counsel present.
The representative of the Respondents
seeks an adjournment on the ground
that the documents are at Bombay
and that he is not ready to
proceed with the hearing. In the
circumstances, having regard to the
fact that the applicant is a
retired government servant and that
he had to engage services of a
counsel from outside Goa, the
Respondents shall pay a token of
Rs. 300/- to the applicant on the
next date of hearing. Let the
hearing take place at New Bee
on 6/6/90.

Notice dt 5-2-90
Served on Reg No 122
& his Advocate Cndt
9-2-90
NB
13-2-90

Received
Copy of the
order dt 5.3.90
for the Respondent
C/S (S.B. Beeramavare)
Personnel Inspector

Payment for Rs. 300/-
has been paid by the
Respondents to the
applicant as per
letter dt 28/4/90.
11/1/90

(M.Y. Priolkar)
MCA

(P.K. Kartha)
V/C.

Amund

(11)

Order dt. 5.3.90 served
in Applicant's R. No 2
on dt. 29.3.90 & 28.3.90
by
11/4/90

Dated: 6.6.90.

Arguments heard.
Judgement to be pronounced
on 12.6.90.

(D.K. Agrawal)
M(J)

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hd
(M.Y. Prasad)
M(A)